

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 41/MP/2024

Subject : Petition under Section 79 of the Electricity Act, 2003, read with Articles 11, 12 and 16 of the Transmission Services Agreement dated 14.03.2016, seeking extension of Scheduled Commercial Date of Operation of North Karanpura- Chandwa (Jharkhand) 400 kV D/c transmission line, 400/220 kV, 2x500 MVA substation at Dhanbad and LILO of both circuits of Ranchi-Maithon RB 400 kV D/c line at Dhanbad and compensation on account of occurrence of Force Majeure, Change in Law and Change in Scope events, and other consequential reliefs.

Petitioner : North Karanpura Transco Limited (NKTL)

Respondents : Jharkhand Bijli Vitran Nigam Limited and Ors.

Date of Hearing : **27.2.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Hemant Singh, Advocate, NKTL
Ms. Ankita Bafna, Advocate, NKTL
Shri Harshit Singh, Advocate, NKTL
Shri Jay Lal, Advocate, NKTL
Shri Arun Lal, Advocate, NKTL
Shri Nishant Kumar, Advocate, NKTL
Shri Afak Pothiawala, NKTL
Shri Prashant Kumar, NKTL
Shri Shubham Arya, Advocate, CTUIL
Ms. Tanya Singh, Advocate, CTUIL
Shri Swapnil Verma, CTUIL
Ms. Kavya Bhardwaj, CTUIL
Shri Ashok Rajan, ERLDC
Shri Alok Mishra, ERLDC

Record of Proceedings

Due to a paucity of time, the matter could not be taken up for the hearing and accordingly, the matter was adjourned.

2. The Commission observed that the route length of the NK-C line was increased from 32.356KMs to 38.28 KMs (about 18%), whereas, the Tower Material requirement was increased from 2058MT to 5570MT (about 170%). Accordingly, the Petitioner was directed to clarify on an affidavit within three weeks such a huge increase in tower material.

3. The Respondents were also permitted to file their response/comments on the information /details to be furnished by the Petitioner as above within three weeks thereafter. The Petitioner may also file its rejoinder(s) thereof, if any, within two weeks thereafter.

4. The Petition will be listed for the hearing on **15.4.2025 at 2.30 P.M.**

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**